

(16)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

Original Application No. 684/87.

The Government Medical Stores
Factory Employees Union through
Mr. K. K. Sharma, President.

.... Applicant.

v/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M. S. Deshpande, Vice-Chairman,
Hon'ble Ms. Usha Savara, Member (A).

Appearances:

Applicant by Shri Y. R. Singh.
Respondents by Shri M. I. Sethna.

Oral Judgment:-

¶ Per Shri M. S. Deshpande, Vice-Chairman ¶ Dt. 24.6.1993

Heard Shri Y. R. Singh for the applicant and
Shri M. I. Sethna for the Respondents.

2. The respondents have filed an affidavit today
stating that the claim of the applicant Union for grant
of higher pay scale is based on classification of posts
(semi-skilled, skilled and highly skilled etc.) and that
the classification of posts does not come under the purview
of the Anomaly committee and that for the purpose of
satisfactory settlement of the matter the SIU was asked
to study and submit its report and this matter has been
in the active consideration of the government for
implementation. In these circumstances all that we
need to direct is that the government should take an early
decision as far as possible within six months ~~per~~ from
today.

3. With this direction the application is disposed of.
Liberty to applicant to approach the Tribunal once the
decision is taken by the Government.

Usha Savara
(USHA SAVARA)
MEMBER (A)

M. S. Deshpande
(M. S. DESHPANDE)
VICE-CHAIRMAN.